

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.50/2005

MA No.763/2005

OA No.2042/2002

New Delhi, this the 26th May, 2005

Hon'ble Mr.Justice M.A.Khan, Vice-Chairman (J)
Hon'ble Mr.S.A.Singh, Member(A)

J.D. Naharwal, H.C.S.,
Additional Deputy Commissioner-cum-Additional
District Magistrate,
Kurkshetra, Haryana.Applicant.
(By advocate: Shri S.K.Sinha)

Versus

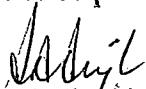
1. Shri A.N.Tiwari, I.A.S.,
Secretary, Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel & Training
North Block, New Delhi-110 001.
2. Shri Jaindera Singh, I.A.S.,
Secretary, Union Public Service Commission,
Dholpur House, Shahjahan Road,
New Delhi-110 011.
3. Shri Sunil Ahuja, I.A.S.,
Chief Secretary, Haryana,
Chandigarh.Respondents.

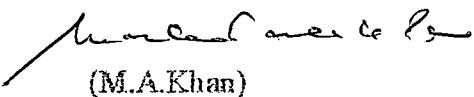
(By advocate: Shri Rajesh Katyal for respondent no.1
Shri Yogesh Sharma for Mrs. Jyoti Singh for respondent no.2
Shri Sunder Khatri for respondent no. 3.)

O R D E R (ORAL)

By Mr. Justice M.A.Khan:

Learned counsel for respondents has submitted that the Delhi High Court in WP (C) 6474/2005 by order dated 20.4.2005 has stayed the proceedings in the Contempt Petition till further orders. A copy of that order is already on record. In view of this, we do not consider it appropriate to proceed in the matter any further. We dismiss the contempt petition and discharge the notice. It will be open to the applicant to file a fresh proceeding, if necessary, after disposal of the Writ Petition.


(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman(J)

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